

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 218
(IB)-20(PB)/2021

IA-930/2024, IA-1183/2023, IA-5105/2022, IA-5053/2022,
IA-5368/2022, IA-6131/2022, Invt. Pett.-67/2023,
IA-662/2023

IN THE MATTER OF:

ICICI Bank Ltd

...

Applicant/Petitioner

Versus

KV Aromatics Pvt Ltd.

...

Respondent

Under Section: 7 of IBC, 2016 R-Plan

Order delivered on 29.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant : Adv. Ajay Kumar in IA-1183/2023, IA-930/2024,
IP-67/2023

For the Respondent : Adv. Rakesh Jindal for R 3 in IA-5105/2022,
Adv. Aditya Wadhwa, Adv. Shivansh Agarwal,
Adv. Sarthak Sharma for R-1 & R-2 in IA
No. 5105/2022; R-4 & R-5 in IA No. 5053/2022;
R-3 & R-4 in IA No. 5368/2022

For the CoC : Mr. Rajib S Roy Adv, Mr. Avrojoyoti Chatterjee Adv,
Mr. Siddharth Dhingra Adv, Ms. Jayasree Saha Adv,
Mr. Zohab Khan Adv, Mr. Abhishek Mishra Adv and
Mr. Abhishek Bose Adv

For the SRA : Adv Harish Taneja, Adv parul

For the RP : Mr. P. Nagesh, Sr. Adv., Adv. Abhishek Anand,
Adv. Karan Kohli, Adv. Jasleen Singh Sandha,
Adv. Kashish

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Due to paucity of time, the matter is re-notified to 30.04.2024.

Sd/-
(COURT OFFICER)